

FIR No.18/11
PS: SADAR BAZAR
U/s:395/397/398/412/120B/34 IPC
State Vs. PADAM & ANR.

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Nasir, Ld. Counsel for the applicant/ accused. (Memo of appearance filed).

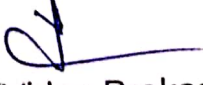
This is an application for giving intimation to Jail Superintendent, Rohini Jail regarding the interim bail of the accused namely Padam in case FIR No.335/2019.

Heard on the application. Perused.

Ld. Counsel of applicant/ accused submits that applicant/ accused namely Padam S/o Sh. Gopal Ram was granted interim bail in case FIR no. 335/2019 of PS Nabi Karim on 20.05.2019 but he could not be release from Jail as he despite being on bail in the present case, is not shown to be on bail in his custody warrant. He further submits that he has got instructions from Sh. Madan Lal Solanki, who is brother/ parokar of applicant/ accused in this case, to make statement on behalf of applicant/ accused in this case. His statement in this regard has been recorded separately. Attested internet copies of order-sheets dated 28.08.2019, 25.10.2019 and 04.03.2020 of FIR No. 18/2011, PS Sadar Bazar also filed by him on record. Hence, he requests to issue necessary direction to Jail Authority for releasing the applicant from Jail in case FIR no. 335/2019 of PS Nabi Karim.

A bare perusal of copies of order-sheets of FIR No.18/11 of PS Sadar Bazar as filed on record, would not clearly show as to what is the exact status of applicant/ accused in this case as he is shown to have been produced in JC in this case on 04.03.2020. Hence, issue notice to SHO PS Sadar Bazar with direction to file report with regard to exact status of applicant/ accused as to whether he is on bail in this case or not, for tomorrow i.e. 02.06.2020.

Put up on 02.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi

FIR No.18/20
PS: KASHMIRI GATE
U/s: 376/506 IPC
State Vs. MAINUDDIN @ SHAMI

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite repeated calls since morning.

It is 2.00 pm now.

This is an application for calling report from Jail Authority for furnishing reason for not releasing the applicant/ accused from jail in terms of order dated 28.05.2020.

Ahlmad attached to this Court, has telephonically contacted the counsel of applicant and he has informed the Court that the applicant/ accused has already been released yesterday from jail and has requested to dispose off the present application as not pressed/ dismissed.

In view of the above, the present application is dismissed as not pressed/ withdrawn.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 20/20
PS: NABI KARIM
U/s:307/324/34 IPC
State Vs. RAKESH TINDA

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh.Zia Afroz, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.


The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.

Issue notice to IO/ SHO with directions to verify the copies of medical papers annexed with the bail application and to file the report positively on the next date of hearing.

The present bail application is directed to be listed before Court concerned on 03.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 90/18
PS: PAHAR GANJ
U/s:326/324/506/34 IPC
State Vs. NAKUL

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/ASI Abhay Pal is present and has filed reply of
application.
Sh. P.K. Garg, Ld. Counsel for the applicant/ accused.

This is an application seeking direction to Jail Authority for
release of applicant/ accused.

Heard on application. Reply perused.

After addressing brief arguments, Id. Counsel for applicant/
accused seeks permission to withdraw the present application with liberty to
file fresh application, before Court of Competent jurisdiction. His statement
in this regard has been obtained on the first page of the present application.

Hence, the present application is dismissed as withdrawn with
liberty as prayed.

Copy of this order be given dasti to Id. Counsel for applicant/
accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 144/19
PS: JAMA MASJID
U/s:364A/392/34 IPC
State Vs. RAJIV

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
2Nd IO/SI Harpal Singh is present and has filed reply of bail application.
Sh. Pradeep Kumar, Ld. Counsel for the applicant/ accused.

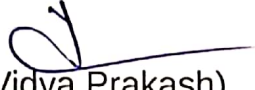
This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Heard. Perused.

On request of Id. Counsel of applicant/ accused, he is allowed to file CD (compact disc), to be provided father/ Parokar of applicant/ accused, on record and to provide copy thereof, to IO against proper receipt by tomorrow. On being so done, IO is directed to make necessary inquiry with regard to contents of said CD and to submit status report before the Court on the next date.

IO is also bound down along with police file for next date.

The present bail application is directed to be listed before Court concerned on 08.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 32/19
PS: CRIME BRANCH
U/s: 399/379/402/411/34 IPC &
Sec. 25/54/59 Arms Act.
State Vs. DHIR SINGH

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Mahesh Kumar Patel, Ld. Counsel for the applicant/
accused.

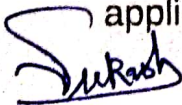
This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Copy of report under the signature of SI Lichhman of SIU-I of Crime Branch filed, wherein it is mentioned that there is no previous involvement of applicant/ accused apart from this case.

Report of Jail Authority also filed wherein it is mentioned that the conduct of applicant/ accused is 'Satisfactory'.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is in custody since 12.02.2019 i.e. for more than 15 months and therefore, he may be released on interim bail for a period of 45 days or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as also on the Minutes dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee. It is further argued that co- accused Rahul Batra @ Vicky has already been granted interim bail on 14.04.2020, which was further extended vide order dated 26.05.2020. It is further argued that another co-accused Aas Mohd @ Ashu has also been granted interim bail vide order dated 19.05.2020 in this case. Hence, it is urged that the present applicant deserves to be granted interim bail in this case.

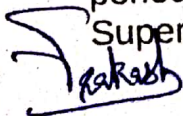


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The applicant/accused is shown to be charged with offences u/s 399/379/402/411/34 IPC & Sec. 25/54/59 Arms Act. As already noted above, the conduct of applicant/ accused is stated to be 'Satisfactory' inside the jail as per report dated 31.05.2020 of Jail Authority and as per report of IO, he is not shown to be previously involved in any other case. Moreover, two co-accused namely Rahul Batra @ Vicky and Aas Mohd @ Ashu have already been granted interim bail and thus, the present applicant also deserves to be granted interim bail on the ground of parity.

Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.', as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee, the applicant/ accused is granted interim bail **for a period of 45 days from the date of his release** subject to furnishing personal bond by him in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent and subject to the conditions that the applicant shall not flee away from justice; he shall not tamper with the evidence in any manner; he shall not leave the country without prior permission; he shall appear on each and every date without fail, if so required; he shall mark his attendance before local SHO on every Monday through mobile and he shall share his location with the SHO concerned. Further, the applicant shall also provide his mobile number to the IO and same shall be kept **"Switched on"** all the time and at least between 8 am to 8 pm everyday during the period of interim bail. After completion of the interim bail period, the applicant shall surrender before concerned Jail Superintendent.


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It is further directed that before release of applicant/ accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 67/20
PS: WAZIRABAD
U/s:323/354/354B/506/509 IPC
State Vs. TAHIR KHAN

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/ASI Arun Singh is present and has filed reply of bail application.
Prosecutrix namely 'M' is also present and is duly identified by IO.
Sh.Akram Khan, Ld. Counsel for the applicant/ accused (through VC).

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Part arguments heard. During the course of arguments, it has transpired that the reply filed by IO, is completely silent with regard averments made in para nos.7 to 10 of the present bail application, as also as regards the genuineness of the copies of medical papers of applicant/ accused annexed with bail application.

In view of the above, IO is directed to verify the copies of medical papers annexed with bail application and to submit detailed report in respect of contents of para nos. 7 to 10 of present bail application, on the next date.

The present bail application is directed to be listed before Court concerned on 06.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 339/18
PS: NABI KARIM
U/s: 365/392/364A/120B/411/34 IPC
State Vs. RAJEEV JAIN @ ANURAG

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/Inspector Vijay Kumar Gupta is present.
None for applicant/ accused despite repeated calls since morning.

It is already 01.15 pm now.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

IO has filed additional reply along with true copy of order dated 22.05.2020 passed by Hon'ble Delhi High Court in Bail Application No.636/2020 moved on behalf of present applicant/ accused. IO submits that the present applicant has granted regular bail in this case by Hon'ble High Court.

Record shows that none had appeared on behalf of applicant/ accused even on the last date of 21.05.2020. It appears that applicant is not interested to pursue the present application.

Accordingly, the present application is dismissed in default.

Be consigned to record room as per rules.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 72/11
PS: SADAR BAZAR
U/s: 302/34 IPC
State Vs. NARESH & ANR.

01.06.2020

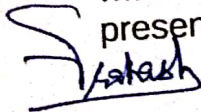
Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Manoj Kumar Sharma, Ld. Counsel for the applicant/
accused.

This is an application u/s 439 Cr.PC for grant of
interim bail moved on behalf of applicant /accused.

Reply of bail application filed today.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is
in custody since 11.05.2012 i.e. for more than 08 years (except
for the intermittent period for which he was on interim bail) and
therefore, he may be released on interim bail for a period of 60
days or for such other period, as may be deemed fit by this Court.
In support of his submission, he has relied upon the directions
issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020,
as also the directions issued by Hon'ble High Court of Delhi in
W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors.
Vs. Union of India & Ors., as also on the Minutes dated
28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020
of High Powered Committee. It is further argued that mother of
applicant/ accused is almost blind and is on death bed and she is
being looked after by widow of his brother. It is further argued that
he is another brother is in custody in this very case and there is
no other male member in his family to look after his old aged
widow mother. It is further argued that applicant/ accused was
granted interim bail w.e.f 19.12.2015, which was further extended
from time to time till 21.01.2019 and he promptly surrendered
himself before the Jail Authority. It is further argued that material
witnesses already hostile in this case. Hence, it is urged that the
present applicant deserves to be granted interim bail in this case.



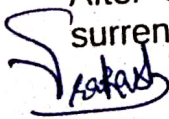
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The applicant/accused is shown to be charged with offences u/s 302/34 IPC. As per report dated 01.06.2020 of Jail Authority, the present applicant was lodged in Tihar Jail in this case on 12.05.2012 and was released on interim bail from 03.02.2014 to 19.02.2014. Even thereafter, he was released on interim bail on 19.12.2015 and was re-admitted in jail on 23.10.2018 and was again released on interim bail from 27.10.2018 to 14.11.2018, 19.11.2018 to 11.12.2018 and 24.12.2018 to 15.01.2019 and since then, he is in custody. His conduct is stated to be "Satisfactory" during his stay in the jail. As per report of IO, the applicant/accused is previously found involved in case FIR No.140/2005 u/s 308/34 IPC of PS Sadar Bazar and in case FIR No. 3/2011, u/s 323/324/341/34 IPC of PS Sadar Bazar. Case is shown to be at the stage of final arguments.

Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.', as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee, the applicant/accused is granted interim bail for a period of 45 days from the date of his release subject to furnishing personal bond by him in the sum of Rs.20,000/- with one surety in the like amount and subject to the conditions that the applicant shall not flee away from justice; he shall not tamper with the evidence in any manner; he shall not leave the country without prior permission; he shall appear on each and every date without fail, if so required; he shall mark his attendance before local SHO on every Monday through mobile and he shall share his location with the SHO concerned. Further, the applicant shall also provide his mobile number to the IO and same shall be kept "Switched on" all the time and at least between 8 am to 8 pm everyday during the period of interim bail. After completion of the interim bail period, the applicant shall surrender before concerned Jail Superintendent.

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It is further directed that before release of applicant/ accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/ Inspector Tej Dutt Gaur is present and has filed reply of bail application.
Sh. Sunil Tiwari, Ld. Counsel for the applicant/ accused (through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.


The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Report of Jail Authority in terms of order dated 22.05.2020 has been received.

Part submissions heard. During the course of submissions, Id. Counsel of applicant/ accused submitted that as per his instructions, co-accused Arjun @ Prem has already been granted bail in this case on 30.05.2020. However, the said submissions is disputed by IO through Id. Addl. PP, who has pointed out that bail application of said co-accused is listed on 04.06.2020. IO has also produced copy of order dated 30.05.2020 passed in the bail application of aforesaid co-accused available in his mobile phone.

In view of the above and on the request of Counsel of applicant/ accused, the present bail application is directed to be listed before Court concerned on 04.06.2020 alongwith connected bail application.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 56/20
PS: WAZIRABAD
U/s: 376/323 IPC
State Vs. ABHINANDAN SINGH

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/W/SI Renu is present alongwith prosecutrix "S".
Sh. M. Mukul, Ld. Counsel for the applicant/ accused.

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.


Part arguments heard. During the course of arguments, IO seeks time to carry out the investigation on relevant aspects and to submits status report before the Court. Request is allowed.

Let detailed status report be filed on next date.

The present bail application is directed to be listed before Court concerned on 09.06.2020 for further arguments.

Interim order, if any, to continue till next date of hearing, subject to applicant/ accused joining the investigation, if so called upon to do so, as per law.

Copy of this order be given dasti to both sides as prayed.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 302/18
PS: PAHAR GANJ
U/s:302 IPC
State Vs. DHARAM SINGH @ Vicky

01.06.2020


Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma,Ld. Counsel for the applicant/
accused.

This is an application for grant of interim bail moved on
behalf of applicant /accused.

Report of IO/ SHO in terms of order dated 22.05.2020 not
received for today.

**Issue notice to IO/ SHO with directions to file the
report in terms of order dated 22.05.2020 positively on the next date of
hearing.**

The present bail application is directed to be listed before
Court concerned on 04.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No. 456/15
PS: NABI KARIM
U/s:302/120B/34 IPC
State Vs. MOHD. IZRAIL

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/ Inspector Vijay Kumar Gupta is also present.
Sh. K. Singhal, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

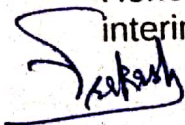
The proceedings in the present application have been conducted through video conferencing.

Additional reply of bail application filed today by IO, wherein it is mentioned that there is no previous involvement of applicant/ accused apart from this case.

Report of Jail Authority also filed wherein it is mentioned that the conduct of applicant/ accused is 'Satisfactory'.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is in custody since 04.09.2015 i.e. for more than 04½ years and therefore, he may be released on interim bail for a period of 45 days or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.', as also on the Minutes dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee. It is further argued that applicant/ accused is not previously involved in any other case and all the other material witnesses have already been examined in this case. Hence, it is urged that the present applicant deserves to be granted interim bail in this case.



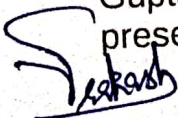
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The applicant/accused is shown to be charged with offence u/s 302/120B/34 IPC. As already noted above that as per report dated 01.06.2020 of Jail Authority, the present applicant was lodged in Tihar Jail in this case on 05.09.2015 and his conduct is stated to be "Satisfactory" during his stay in the jail and as per report of IO, the applicant/accused is not previously found involved in any other case.

Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.', as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee, the applicant/accused is granted interim bail **for a period of 45 days from the date of his release** subject to furnishing personal bond by him in the sum of Rs.25,000/- with one surety in the like amount and subject to the conditions that the applicant shall not flee away from justice; he shall not tamper with the evidence in any manner; he shall not leave the country without prior permission; he shall appear on each and every date without fail, if so required; he shall mark his attendance before local SHO on every Monday through mobile and he shall share his location with the SHO concerned. Further, the applicant shall also provide his mobile number to the IO and same shall be kept **"Switched on"** all the time and at least between 8 am to 8 pm everyday during the period of interim bail. After completion of the interim bail period, the applicant shall surrender before concerned Jail Superintendent.

It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. With these directions, the present application stands disposed of.



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FIR No. 456/15
PS: NABI KARIM

-3-

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020

FIR No.67/20
PS: NABI KARIM
U/s:376 IPC

State Vs. HARISH SINGH@ VINAY YADAV

01.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/SI Jayesh Kalal is present alongwith prosecutrix namely "M".
Sh. Kamesh Kumar, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of regular bail
moved on behalf of applicant /accused.

Reply of bail application already filed.

Part arguments heard. During the course of arguments,
ld. Counsel of applicant/ accused seeks time to file copy of relevant
proceedings purportedly to place before Delhi Commission for Women, on the
ground that the relevant proceedings has already been applied for under RTI
Act.

The present bail application is directed to be listed before Court
concerned on 08.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
01.06.2020